

**Central Administrative Tribunal  
Principal Bench**



**CP No.199/2019  
in  
OA No.18/2019  
MA No.2244/2019  
MA No.2737/2019  
MA No.2738/2019  
MA No.2739/2019**

New Delhi, this the 3<sup>rd</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sanjay Gupta,  
S/o Shri P.C. Gupta,  
R/o Durga Place, ITI Chowk,  
Sonepat – 131001  
Employed at UP(W) LSA, Meerut,  
Working as Director, Age 50 years, Group 'A'.

...Applicant

(None)

**Versus**

1. Aruna Sundararajan,  
Secretary,  
Ministry of Communications,  
Department of Telecommunications,  
Govt. of India,  
Sanchar Bhawan, New Delhi-110001.
2. Dr. C. Chandramouli,  
Secretary,  
Department of Personnel and Training,  
North Block,  
New Delhi-110001.
3. Pradeep Kumar Sinha,  
Cabinet Secretary,  
Cabinet Secretariat,  
Rashtrapati Bhawan,  
New Delhi-110011.



4. Girish Chandra Murmu,  
Secretary,  
Department of Expenditure,  
Rajpath Marg, E-Block,  
Central Secretariat,  
New Delhi-110001.

...Respondents

(By Advocate : Shri S.N. Verma )

### **ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

The applicant filed OA No.18/2019 with a prayer to direct the respondents to finalise the cadre review. The OA was disposed of on 03.01.2019, taking note of the fact that review of cadre was in progress and directing that the same shall be finalised within a period of three months. This contempt case is filed alleging that the respondents have not complied with the directions issued in the OA.

2. We heard Shri S.N. Verma, learned counsel for respondents.

3. The contempt case has gone through several adjournments and even we extended the time also. Today, the learned counsel for respondents has filed the



compliance affidavit enclosing the copy of OM dated 14.11.2019, through which the cadre review was approved by the competent authority.

4. With this, the directions issued in OA stand complied with. The CP is closed.

Pending MAs, if any, shall stand disposed of.

There shall be no orders as to costs.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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